

Legislation for foreign educational institutions

†1432. SHRI ALI ANWAR ANSARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is bringing any legislation to allow foreign educational institutions to run their institutions in the country;

(b) if so, whether under the proposed legislation educational institutions currently operating in the country can figure in the definition of foreign educational institutions through coordination or by making an agreement with them; and

(c) whether Government has made provision of reservation in the proposed legislation for Scheduled Castes/Scheduled Tribes and Other Backward Classes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) A legislative proposal for regulating entry and operations of foreign educational institutions in India has been introduced in Parliament on 3rd May, 2010. Provisions of the Bill can take effect only subject to approval by Parliament.

A non-discriminatory approach has been envisaged in the proposed legislation and Foreign Educational Providers shall have national treatment in the application of all laws as are applicable to private educational institutions in the country.

Children and schools covered under Mid-Day-Meal scheme

1433. SHRI RAASHID ALVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of schools covered under Mid-Day-Meal scheme;

(b) the total number of children getting benefit of the scheme in the country; and

(c) the break-up of the food items, both for primary and upper primary children, component-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) For the year 2010-11, all 12.63 lakh institutions proposed by States/UTs have been approved for coverage under Mid-Day Meal Scheme.

†Original notice of the question was received in Hindi.

(b) For the purpose of allocation of resources, the Programme Approval Board of Mid-Day Meal Scheme has approved provision of benefits under the Scheme for 7.97 crore children at primary stage and 3.39 crore at upper primary stage making a total of 11.36 crore children. The State Governments/UT Administrations have been advised to provide mid-day meal to all children attending the eligible institution on all school days irrespective of the approved numbers and to approach the Government of India for additional resources in the event of any increase in the approved number of children and/or school days. They have also been advised to share this with all field functionaries to ensure providing mid day meal to all children attending school on all school days.

(c) The food norms with effect from 1.12.2009 for primary and upper primary classes are as under:

S.No.	Items	Quantity Per Day	
		Primary	Upper Primary
1.	Foodgrains (Wheat/Rice)	100 gms	150 gms
2.	Pulses	20 gms	30 gms
3.	Vegetables (leafy & others)	50 gms	75 gms
4.	Oil & fat	5 gms	7.5 gms
5.	Salt & Condiments	As per need	As per need

Applications for grant of deemed university status

1434. SHRI RAASHID ALVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Central and State universities in the country;
- (b) the number of private universities in the country;
- (c) the total financial assistance and grants made in the last five years; and
- (d) the number of pending applications to declare institutions deemed-to-be universities?